

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.784 of 2012

(Arising out of OIA-19/COMMR/AH/KG/AHD-II/2012 dated 03/10/2012 passed by Commissioner of Central Excise-AHMEDABAD-II)

Nathubhai Gajera

Proprietor Of M/S, Parishram Marketing,
64, Mayur Market,
Keshod, Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

With

Excise Appeal No.10026 of 2013

(Arising out of OIO-28-31/BVR/COMMISSIONER/2012 dated 29/11/2012 passed by Commissioner of Central Excise-BHAVNAGAR)

Nathubhai Gajera

Parishram Marketing, 64, Mayur Market, Opp. Police Station,
Keshod, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Bhavnagar

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

.....Respondent

APPEARANCE:

Shri. Shail T. Pathak, Advocate for the Appellant

Shri. T G Rathod, Additional Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR M, MEMBER (TECHNICAL)**

Final Order No. A/ 12523-12524 / 2021

DATE OF HEARING: 17.11.2021

DATE OF DECISION:17.11.2021

RAMESH NAIR

Shri. Shail T. Pathak, Learned Counsel appearing on behalf of the
appellant submits that the appellant Shri. Nathubhai Gajera has passed

away and his death certificate has been submitted, accordingly, the appeals are disposed as abated.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR M)
MEMBER (TECHNICAL)

PRACHI